

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1816/2003

This the 23rd day of July, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

I.N.Sharma
Senior Field Assistant
R/o 44/8A, Shad Nagar. Part II
Street No.44, Palam,
New Delhi-110045.

Applicant

(By Advocate: Sh. K.N.Bahuguna)

Versus

1. Union of India
through the Secretary
Research & Analysis Wing,
Cabinet Secretariat,
Room No. 2, Bikaner House Annexe,
Shahjahan Road,
New Delhi-110 011.
2. Joint Secretary (Personnel),
Research & Analysis Wing,
Incharge Mechanical Transport,
Cabinet Secretariat,
1, Bikaner House (Annexe),
Shahjahan Road,
New Delhi - 110 011.

Respondents

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

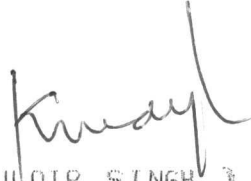
Heard learned counsel for the applicant.

2. Counsel for the applicant submits that applicant had taken a medical treatment and he submitted the bills. A copy of the same are at Annexure A-2 to A-12. Respondents have yet not decided the case of the applicant nor any order has been passed either for payment or for rejection of bills on any ground.

3. In these circumstances I think this OA can be disposed of at this stage itself with direction to the respondents to pass a reasoned and speaking order disposing of the medical claim of the applicant within a stipulated period.

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4. Accordingly, OA is allowed. Respondents are directed to pass a reasoned and speaking order on the medical claim of the applicant within a period of 2 months from the date of receipt of a copy of this order. A copy of the bills as per Annexure A-2 to A-12 be sent alongwith this order.


(KULDIP SINGH)
Member (J)

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